

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 117

IA (I.B.C)/739(CH)2024
And
CP (IB) No. 01/Vol./Chd/Pb/2019

IN THE MATTER OF:
Phoenix Yars Pvt. Ltd.

...Petitioner-Operational Creditor

Versus

Rajiv Khurana

... Respondent-Corporate Debtor

Under Section: 59, IBC 2016
Rule : 11, NCLT

Order delivered on 01.04.2024

CORAM:
SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Arora Vishwas Kumar, Advocate

ORDER

IA (I.B.C)/739(CH)2024

This application has been filed under Rule 11 of NCLT Rules, 2016 for placing on record the affidavit in compliance of order dated 26.08.2023 (**Annexure A-1**) along with Annexures i.e. Form H (**Annexure A-2**); IBBI Data Sheet (**Annexure A-3**); Master Data (**Annexure A-4**) and Index of charges (**Annexure A-5**) respectively. The same are taken on record. **Thus, IA (IBC)/739(CH)2024 is allowed and disposed of accordingly** and be tagged with the main petition for reference purpose.

CP (IB) No. 01/Vol./Chd/Pb/2019

Checklist has already been filed by the Ld. Counsel for the petitioner. RoC in its report itself stated that they have no objection in this matter.

Arguments heard. Order reserved.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)